Central Administrative Tribunal Principal Bench, New Delhi.

O.A.No.2475 of 1993

2nd day of December, 1993.

Shri P.T. Thiruvengadam, Member(A)

- Shri Israr Ahmed,
  r/o H.R. Hamidi,
  Quarter No.H-5/5-A, Model Town II,
  Delhi.
- Smt. Sagirunnissha, widow of Late Shri Mumtaz Khan, r/o H.R. Hamidi, Quarter No.H-5/5-A, Model Town II, Delhi.

Applicants

By Advocate Shri H.P. Chakravorty

Versus

- Union of India through the Secretary, Miny. of Rlys., Railway Board, Rail Bhavan, New Delhi.
- The General Manager, Central Railway, Bombay V.T.

Respondents

By Advocate: None

ORDER

## Shri P.T. Thiruvengadam

The husband of applicant No.1 and father of Applicant No.2 was in Railway service when he was retired from service on 3.3.1975 on being found medically unfit. He subsequently, passed away in January, 1984. It is the case of the applicants that they have been regularly representing to the Department for compassionate appointment to applicant No.2 and particularly so, ever since applicant No.2 attained majority.

....2..,

9

submitted such representations was 27.6.1991 and was received by the Office of the Divisional Railway Manager, Bombay, Central Railway, on This O.A. has been filed with a prayer for a direction for appointment on compassionate grounds. During the arguments, the learned counsel for the representations applicant stated that all by the applicants have not been considered by No reply has been given by them. the respondents. In the circumstances of the case, it will be fit and proper to direct the respondents to consider the applicaappointment dated 27.6.1991 within tion for months from the date of receipt of this order. is at liberty to submit a fresh copy  $27.6 \cdot 1991$  (S) application dated 26.7.1991 and may a is at liberty to applicant also 🔇 add any further material in support of his case. The O.A. is disposed of with the above directions. deled 8.12 97 ~ MA 2965997 No order as to costs.

p.J.de

SLP